

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

O.A.No.1343/93

Date of decision:16.09.1993.

Sh. Rukmesh Kumar .... Applicant

versus

Union of India & Ors. .... Respondents

Coram:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman

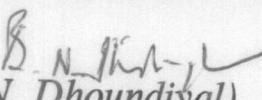
The Hon'ble Mr. B.N. Dhoundiyal, Member(A)

For the applicant : Sh. S.K. Gupta, counsel

JUDGEMENT(ORAL)

(delivered by Hon'ble Mr. Justice S.K. Dhaon,  
Vice-Chairman)

The learned counsel states that during the pendency of this O.A. the petitioner has been given the necessary relief by the department. He, therefore, prays that he may be permitted to withdraw the O.A. Accordingly, the same is dismissed as not pressed.

  
(B.N. Dhoundiyal)

Member(A)

  
(S.K. Dhaon)

Vice Chairman

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